

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTY EIGHTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE DR. JUSTICE G.RADHA RANI

REVIEW PETITION NO.3 OF 2025
IN

WRIT PETITION NO: 35345 OF 2024

Between:

M/s. Rajeshwara Gas Agencies, P No.11,12, Westran Plaza, Kompally, Hyderabad, Telangana, 500014, Represented by its Proprietrix, Mrs. Rekha Kalvakuntla, W/o. Kalvakuntla Sudhir Rao, R/o. Plot No. 86, Phase-III, Jubilee Hills, Hyderabad, Telangana- 500033

.....PETITIONER

AND

1. Assistant Commissioner of Central Tax, Medchal GST Commissionerate, H. No. 8-2-77/3, Adithya Towers, Sri Sai Enclave, Old Bowenpally, Secunderabad- 500011.
2. State of Telangana, Through Principal Secretary to Government Revenue Department (Commercial Tax), Hyderabad, Telangana.
3. Central Board of Indirect Taxes and Customs, GST Policy Wing, New Delhi rep by its Commissioner.
4. Union of India, Ministry of Finance, Rep resented by its Secretary, North Block, New Delhi-110001.

.....RESPONDENTS

Petition Under Section 114 read with order 47 Rule 1 & 2 CPC praying that in the circumstances stated in the grounds filed in support of the petition, the High Court may be pleased to review the order dated 02.01.2025 in Writ Petition No. 35345 of 2024, passed by the Hon'ble Division Bench-II and consequently recall the same and hear the Petitioner in respect of all the issues raised in the writ petition.

This petition coming on for hearing, upon perusing the petition and grounds filed in support thereof and upon reading the Order dated 02.01.2025 in W.P.No.35345 of 2024 and upon hearing the arguments of SRI V.VEERESHAM, Counsel for the Petitioner and of SRI SWAROOP OORILLA, Learned Special Government Pleader for State Tax, for Respondent No.3, the Court made the following ORDER :-

Sri V. Veeresham learned counsel appearing for the petitioner.

Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for respondent No3.

With the consent finally heard.

Learned counsel for the petitioner seeks to withdraw this application with the liberty to file appeal as directed in WP.No.1154 of 2024 and batch, dated 02.01.2025.

Learned Special Government Pleader for State Tax has no objection.

Accordingly, this Application is dismissed as withdrawn, with the liberty prayed for. If appeal is preferred within (15) days from today, the appellate authority shall decide the same on merits and shall not dismiss it on the ground of delay.

//TRUE COPY//

**Sd/-A.SRINIVAS REDDY
ASSISTANT REGISTRAR**

SECTION OFFICER

To

1. One CC to SRI V.VEERESHAM, Advocate [OPUC]
2. Two CC's to SPECIAL GOVERNMENT PLEADER FOR STATE TAX, High Court for the State of Telangana at Hyderabad. (OUT)
3. Two CD Copies

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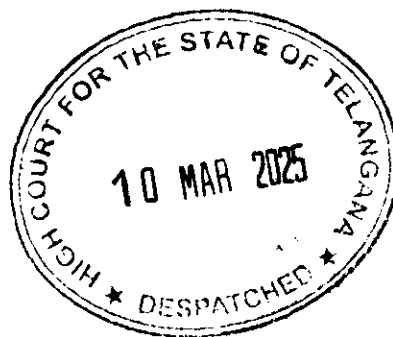
Kp91.

HIGH COURT

DATED:28/02/2025

ORDER

REVIEW I.A.No.3 of 2025
IN
WP.No.35345 of 2024



DISMISSING THE REVIEW I.A.
AS WITHDRAWN WITHOUT COSTS.

⑥

Kpr.
7/3/25